## HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

## NEW OBJECTIONS CHECK LIST OF CRIMINAL CASES

(AS ON 07.02.2023)

Objection	Objection Description
Code	
1.	Show the competency of person who has filed the
1.	Show the competency of person, who has filed the
	present appeal/ petition/ review/ revision/
	application etc.
2.	Correct provision of law should be
	mentioned in the appeal/petition/ revision/
	application etc.
3.	As to how the present case/application
	/petition/appeal/revision is maintainable in the
	present form in this Hon'ble Court?
4.	(a) An affidavit duly attested with correct
	age/parentage/particulars of the deponent in
	support of appeal/petition /application/review/
	revision should be filed.
	(b) Handwritten insertions/corrections made in
	Application/ Appeal/ Revision/ Petition are not
	permissible and same should be fairly
	typed/printed or duly signed by Ld.
	Counsel/Party. (c)Corrections/insertions made in
	Affidavit(s) should be duly attested again together
	with signature of deponent and the attesting
	Authority or fresh affidavit should be filed.
5.	(a) Each page of affidavit should be signed by the
	deponent for certification of facts, a certificate
	regarding the contents of affidavit which have
	been read over to the deponent in his regional
	language by the attesting authority.
	(b) Identification seal in the affidavit(s) should be
	verified/signed with legible and complete name.
6.	State case is required to be represented by the
	authorized person.

7.	Required numbers of paper books should be filed
	and the same should be in order and duly
	indexed.
8.	Authorization/resolution etc. should be filed in
	case of registered body.
9.	General power of Attorney/Special power of
	Attorney duly page marked and indexed should
	be filed.
10.	General power of Attorney/ Special power of
	Attorney and other documents attached with the
	case, executed abroad should be duly embossed.
11.	Correct and complete certified copy of
	Annexure(s) should be filed.
12.	Title of the petition/revision/review/application,
	index etc. should be same as per Memo of
	Parties.
13.	(a) Prescribed court fee should be affixed in
	the appeal/petition/revision/ review/cross-
	objection/ application etc?
	(b) Court Fee stamps should be affixed on
	separate page and be page marked and be
	mentioned in Index.
	(c) Advocates Welfare Fund Stamp be affixed
	on POA.
14.	Certificate of non-availability of stamp paper
	may be obtained from stamp vendor.
15.	Court fee stamps affixed should be in the
	name of applicant.

- Memo of parties should be filed on a separate page.
  - 16(A) (i) The mobile Number as well as the Passport Number/Election Commissioner (Voter Card) Card IDNumber/Aadhaar Card *Number/e-*Aadhaar letter downloaded from UIDAI Website or any other identity proof issued by Government belonging to the Petitioner(s)/Appellants(s)/Applicant(s) be mentioned in the Memo of Parties against his/her/their name(s).
    - (2) Copy of proof of identity i.e. **Passport** Number/Election Commissioner Card ID(Voter ID Card) Number/Aadhaar Card Number/e-Aadhaar letter downloaded from UIDAI Website or any other identity proof issued by Government, duly attested by the learned counsel filing the case under his seal with Name and Enrolment Number, wherein residential address of the Petitioner(s)/Appellant(s)/Applicant(s) has been mentioned, be also annexed with the petition/Appeal /Applicationn impleadment as party, at the time of filing.
      - (3)*Affidavit* in support the Petition/Appeal/Application for impleadment as a party should contain Passport Number/Election Commissioner IDCard (Voter IDCard) Number/Aadhaar *Number/e-*Card Aadhaar letter downloaded from UIDAI Website or any other identity proof issued by Government belonging to the deponent to the effect that:-

"Passport *Number/Election* Commissioner ID Card (Voter ID Card) Number/Aadhaar Card Number/e-Aadhaar letter downloaded from UIDAI Website or any other identity proof Government issued by has annexed as a proof of identity and residential address with the Petition/Appeal/Application for impleadment as a party."

(4) The submission of any information regarding Aadhaar Card is identity proof would not be mandatory."

17.	Serial nos. (given to petitioners/respondents)
	should be correctly mentioned in Memo of
	Party(ies)/POA/ Vakalatnama/Appeal/ Revision/
	Petition/ Application.
18.	(a)Complete address with parentage should be
	mentioned in the memo of parties.
	<b>(b)</b> Age of the litigant(s) be mentioned in MOP.
	(c)Name of the natural/legal guardian who
	represents the minor(s) appellant(s)/
	petitioner(s)/ respondent(s) should be
	specifically mentioned in MOP/POA/Paper Book.
	(d)Name of the authorized signatory who
	represents the Company/Firm/Gram
	Panchayat/Legal Persona etc. should be
	specifically mentioned in the OP/POA/Paper
	book.
19.	Memo of parties should correspond according to
	impugned judgment/order.
20.	Correct nomenclature of the case should be
	given.
21.	Memo of parties should be signed by the Learned
	Counsel/Parties.
22.	Urgent form should be filed wherever necessary.
23.	An affidavit in support of Appeal/
	Revision/Petition/ Application should be filed.
24.	(a)Complete and correct page marking with
	black/blue pen/typed at the top right corner
	should be done.
	(b) Para Nos. be correctly mentioned in
	the grounds of Appeal/Revision/Petition/
	Application/ Reply/Written Statement etc.
25.	Grounds should be duly verified and signed by
	the Learned Counsel/Parties.
26.	Law points should be formulated with the brief
	synopsis.
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27.	Impugned orders/annexure etc. should be
	correctly mentioned with dates in the paper-
	book, head note, prayer clause.
28.	(a) Head note and prayer clause complete in all
	respects should be filed.
	(b) Head note and prayer clause of the Petition/
	Appeal/Revision/Application etc. should be
	specific and same.
29.	Complete name of Learned Counsel and Parties
	be mentioned against his/her signature in whole
	paper book.
30.	Duly verified and correctly typed copy of
	annexure(s) should be filed.
	<b>30 (A) (1)</b> Where the self attested true typed copy
	of pictorial and/or photograph is being annexed
	with any case or application as an Annexure, the
	self attested photcopy of the original documents
	be also annexed.
31.	(a) Complete Vernacular as well as Complete
	translation of the Annexure(s) should be filed.
	(b) Complete Photostat copies of all the
	documents with back side page(s), like Sale
	Deed/Agreement to Sell/GPA etc. whereupon
	something is inscribed or stamp etc. is affixed
	should also be filed on separate page.
	(c) Each document should be page marked and
	mentioned in the Index accordingly including
	vernacular copies and certified copies.
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(a) Every pleading(s) including application(s), 32. annexure(s) etc. in the High Court shall be in English language duly typed in black ink on both side of superior quality legal size paper of 80 GSM and above. The font shall be Thorndale or Times New Roman in size 14 with double space. Margins on the top and bottom of the page shall be 1.25 inches and 0.75 inch, respectively. The left side and right side margins shall be 1.25 inches. The numbering shall be at the top middle of each page and will run through both sides of the page, in accordance with rule 2(a) Chapter-1, Part A(a) High Court Rules and Orders Volume-V. (b) The certified copy(ies) on both sides of pages shall be permitted to be filed. However, the copy(ies)/photocopy(ies) certified printed/not legible shall also be filed with legible printed/ typed copy of Annexure(s)/Judgment(s)/Order(s). (c)Index/Application/Appeal/Revision/Petition should be fairly typed and should not be dim printed or illegible. (d) As far as practicable no set/bunch of documents shall be annexed as a annexure and each document shall be annexed as a separate annexure. (a) Vakalatnama/Power of Attorney should be 33. signed with date duly by the parties, accepted and properly identified by the Learned Counsel(s). signature(s) Petitioner(s)/ (b) In case, of

Appellant(s)/Respondent(s)/ Applicant

Counsel(s).

obtained on back side of Power of Attorney, then

should be signed and accepted by Ld.

is/are

34.	(a)Power of Attorney should be duly filled in with
	enrolment no., address and contact number of
	the Advocate, with e-mail address.
	(b) Correct Serial Numbers and names in capital
	letters in English Language should be
	mentioned against the signatures of parties
	in Power of Attorney /Vakalatnama.
	(c) Name of the Ld. Govt. Pleader should be
	mentioned with full name and signatures.
35.	(a) Index should be properly prepared and duly
	filled in all columns i.e. serial nos. particulars,
	date, page no. and court fee etc.
	(b)A typed/printed note/certificate that
	'Contents of Hard Copy and Soft Copy are same'
	should be mentioned in the Index.
	(c) Following note be given at the bottom of the
	index in all cases relating to MP/MLAs:
	"Whether any sitting/formber MP/MLA is
	involved in the case or not?Yes/No"
36.	Index should be signed by the advocate(s)/parties
	with enrolment no. and contact number.
37.	Instructions regarding scrutinizing/filing
	available on website of this Hon'ble High Court
	should be complied with.
38.	An application for seeking exemption alongwith
	affidavit from filing the certified copy of impugned
	award/order should be filed as the same are not
	forthcoming.
39.	(a) An advance copy of misc. application along
	with documents i.e. written statement / reply
	etc. should be supplied to all the opposite
	party(ies)/counsels and acknowledgement of the
	same be affixed on the Index with complete
	legible name.
	(b) In case Notice of Motion has been issued, and
	no counsel has appeared yet, advance copy
	should be supplied to opposite party(ies)
	Par 5 (res)

	through Registered Post. Also affix original
	receipt of Regd. Post etc.
	(c) Name, age and parentage of the
	Person/Employee/Authorized Signatory with
	designation in case of Govt. Servant, should be
	mentioned in the Reply/Written
	Statement/Application etc., who files the
	Reply/Written Statement/Application etc.
40.	(a) Opening sheet should be filed.
	(b) Opening sheet should be duly filled in all
	respects
41.	As to how this appeal/petition/revision
	/application is within limitation?
42.	No. of delay days should be correctly mentioned
	in the application for condonation of delay in
	filing of Appeal/Revision.
43.	An application along with affidavit for condoning
	of delay should be filed as the Appeal/Revision is
	time barred.
44.	Paper book of Appeal/Revision/Misc. application
	should be arranged properly in the following
	manner:-
	(i) Crl. Misc. Application, if any
	(ii) Grounds of Revision/Revision Petition
	(iii) Affidavit in support of Revision
	Petition
	(iv) Memo of Parties
	(v) Judgment of Ld. Appellate Court.
	(vi) Grounds of Appeal filed before Ld.
	(vii) Judgment of Ld. Trial Court
	(viii) Annexure, if any.
45.	C.B.I. should be arrayed as party being C.B.I.
	case.
46.	Copy of order/judgment of Trial Court and
	Appellate Court should be filed by complainant
	in acquittal case in Appeal/Revision.

47.	An advance copy should be supplied to the office
	of Advocate General in application under section
	378(4) of Cr.P.C and its acknowledgement should
	be attached.
48.	Criminal Revision alongwith affidavit should be
	filed in terms of Rule 3 Chapter 1A (b) High Court
	Rules and Orders Volume V.
49	The requisite documents should be filed in the
	compromised FIR quashing petition i.e. (a)
	affidavit regarding proclaimed offender
	(b) proof of identity of complainant i.e.
	photo/I.D. etc.
	(c) all information i.e. all accused involved in the
	FIR has been impleaded, or a specific reason for
	not impleading any co-accused
	(d) impleading of all injured or otherwise no other
	person are left to be impleaded as party whose
	rights are likely to be prejudiced be given.
50.	(a) An advance copy of bail application/petition
	should be supplied to the office of Advocate
	General andits acknowledgement should be
	attached.
	(b)Advance copy of the Revision Petition filed by
	the juvenile for bail be supplied to the State
	concerned.
51.	An advance copy of transfer application/petition
	should be supplied to the office of Advocate
	General and its acknowledgement should be
	attached.
52.	Note regarding no such or similar case earlier
	filed or pending in any Court of Law should be
	given in the application/ petition/ appeal/
	revision.
53.	Particulars of FIR/Complaint i.e. Number, Date,
	Section(s), Police Station and District in Head
	Note and Prayer Clause should be given and
	should be tally with FIR/Complaint
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54.	Consent of Ld. Advocate General should be
	obtained in Criminal Contempt case.
55.	Note regarding any other connected/similar case
	is pending or decided should be given below
	index.
56.	Head note in the petition filed u/s 438, 439 and
	application filed u/s 389 and 397 of
	Cr.P.C. should be specific regarding
	Ist, 2 <sup>nd</sup> , 3 <sup>rd</sup> or so
	Petition/Application and status thereof.
57.	Paper book should be complete as per the Index.
58.	FIR/Complaint particulars should be same in the
	head note/prayer clause/impugned order or any
	other relevant place in the paper book.
59.	Impugned Order filed in the Petition u/s 482 of
	Cr.P.C. should be marked as
	Annexure.
60.	In Criminal Appeal and Criminal Revision
	impugned order/judgment should not be marked
	as Annexure.
61.	Every impugned order should be complete qua
	name of the Ld. Court, Party names,
	FIR/Complaint Particulars, Police Station etc.
62.	The present case is totally incomplete, i.e.
	without Court Fee, Petition, Affidavit, Annexure(s)
	and POA/Vakalatnama etc.
63.	How the recalling/review is maintainable under
	the provisions of Cr.P.C?
64.	Process fee of Rs. 50/- in Regular Bail Petition(s)
	as well as Revision filed by the juvenile for bail
	and Rs. 25/- in application u/s 389 and 397
	Cr.P.C. be filed.

65.	Instructions regarding NDPS Act be complied
	with:-
	(a)Whether the Petitioner is/was accused in any
	other case(s) registered against him anywhere in
	India? In case it is so, update status of the
	proceedings in the case(s).
	(b)If the Petitioner is on bail in any case(s)
	pending against him or sentence awarded to him
	in any other case(s) has been suspended specific
	mention is required to be made.
	(c)Number and title of any other pending case(s)
	against the Petitioner in the Court where such a
	case/petition is moved, should be mentioned.
	(d)Whether he has ever been declared proclaimed
	offender in any case or not?
66.	Details of all the cases registered against the
	Accused/Applicant(s)/Appellant(s)/Petitioner(s)
	and status thereof should be mentioned while
	filing the Appeal/Petition/Revision.
67.	Against the order of Family Court passed u/s 125
	Cr.P.C, the nomenclature be written as CRR(F).
68.	In Criminal Misc. Application filed for
	suspension of sentence, the following details
	should be furnished:-
	(a)Total period of sentence awarded.
	(b)Under which Section conviction and sentence
	has been awarded.
	(c)How much period, the applicant has already
	undergone on the date of filing of the application.
69.	In the cases filed by the run-away couple for
	protection, the following information should be
	mentioned:-
	(a)Whether they are earlier married or not
	before filing the present protection petition?
	(b)If the petitioners are earlier married prior to
	filing of the protection petition, they should
	bring the factum that it has been dissolved

	by a lawful decree.
	(c)Where representations to the authorities
	concerned have been made and annexed with
	the petitions; the postal or courier receipt etc. be
	annexed with the petition. However, if the
	representation has been made by hand to the
	authorities concerned and averment to that
	effect has been made in the petition, the
	acknowledgement receipt of the representation
	so made (if available), should also form the part
	of the petition."
70.	Specific application for grant of leave to appeal
	should be filed u/s 372 of Cr.P.C. in terms of
	Section 378(3) Cr.P.C. in an appeal filed against
	acquittal in FIR case.
71.	Complainant should be made a Party in the
	complaint case, and State concerned should be
	made a party in FIR case.
72.	Certified copy of judgment is required to be filed
	in an appeal which is filed against
	conviction/sentence.
73.	(a) Visible photographs of the Petitioner should be
	annexed.
	(b)Aadhaar Card(s) of the Petitioner(s) may also be
	furnished.
74.	Address of Local Counsel with contact
	number be mentioned in
	POA/Vakalatnama, in case of outsider counsel(s).
99.	ANY OTHER OBJECTION(s) (HANDWRITTEN)